

(b) if so, the salient features of the report;

(c) whether the Government have examined this report; and

(d) the action taken by the Government on the observations made by the World Bank?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) to (d). Do not arise.

Power Sector on Central List

1662. SHRI SONTOSH MOHAN DEV :
DR. T. SUBBARAMI REDDY :

Will the PRIME MINISTER be pleased to state :

(a) whether the experts have suggested that vital power sector should be exclusive domain of Centre and measures should be initiated to take this out of the concurrent list of the Centre and States; and

(b) if so, whether any concrete proposals in this regard are being worked out?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) Does not arise.

Poverty Alleviation

1664. SHRI JAG MOHAN : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the role, India's private corporate sector is playing in alleviating poverty;

(b) whether this sector has in any way helped in building up economic and social capabilities of the poor;

(c) the efforts being made by the Government in changing the mindset of the private corporate sector?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YODINDER K. ALAGH) : (a) and (b). The Government follows a three-pronged attack on poverty, i.e. (i) acceleration of economic growth, (ii) human and social development through literacy, education, health, nutrition, meeting the minimum needs, elevation of social and economic status of the weaker section of the Society, etc., and (iii) direct attack on

poverty through employment and income generating programmes and asset-building for the poor. The private corporate sector plays an important role in accelerating the rate of economic growth in the country, thereby leading to economic activity and employment through backward and forward linkages. However, the direct attack on poverty is almost entirely in the Government.

(c) The Government applies monetary and fiscal instruments to channelise investment and output of the private corporate sector in the desired direction. There is a National Fund for Rural Development which attracts donations for rural development projects with tax concession. In addition, efforts are made towards persuading corporations to take up a greater burden of social responsibility. A number of large private corporations have become involved in various village development schemes and social forestry.

Development of Non-Conventional Energy Sources

1665. SHRI RAJIV PRATAP RUDY : Will the PRIME MINISTER be pleased to state :

(a) whether Central assistance is given to the State Agencies for development of Non-Conventional Energy Sources;

(b) if so, the details of financial assistance given to Bihar Renewable Energy Development Agency (BREDA) in the years 1992-93, 1993-94, 1994-95, the target fixed and the achievements made so far;

(c) whether the Government are aware that the IG, Registration, Bihar has cancelled the Registration of BREDA and the Central Government are still extending financial assistance to an illegal institution; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) The details of financial assistance given to Bihar Renewable Energy Development Agency (BREDA) during 1992-93, 1993-94 and 1994-95, the targets fixed and achievements are given in the enclosed statement.

(c) and (d). Yes, Sir. The IG, Registration, Bihar vide his order dated 20.7.1993 had cancelled the Registration of Bihar Renewable Energy development Agency (BREDA). On a appeal filed by BREDA, Member, Board of Revenue, Government of Bihar vide his order dated 7.12.1993, set aside the order of the IG, Registration. Therefore, the Central Government is not supporting any illegal institution.